NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No.15/(MAH)/2016 MA No.128/2017

CORAM:

Present:

SHRI M. K. SHRAWAT MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.04.2017

NAME OF THE PARTIES: M/s. Stride Infracon Pvt. Ltd.

V/s. M/s. Shelterex Housing Pvt. Ltd & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1. Mr. Karan Malhota, Adv. for Petitorer Karan Mellott

2. Mr. As now Mohanty, Advocate for Respondent Nos.

1, 4,5,6 and

ORDER M.A. 128/2017 IN C.P No. 15/397-398/CLB/MB/MAH/2016

- 1. The Learned Representatives of both the sides are present.
- 2. The contents of this Application is perused. The main allegation is that the Repondent/Company i.e. Shelterex Housing Pvt. Ltd. has changed the name in R.O.C. records to "MMN Housing Pvt. Ltd." with the motive to avoid the compliance of the Order of the Principal Bench dated 3rd March, 2016 through which the Respondent was directed to maintain status quo with regard to the assets of the Company.

..2..

- 3. The Report of the R.O.C. was called for, however, not yet received by this Bench.
- 4. The Applicant is seeking Interim Injunction in respect of the Share Holding Pattern and Board Composition of Shelterex Housing Pvt. Ltd. And also that no Board Meeting or Shared Holders Meeting be convened without the permission of this Tribunal.
- The Respondent is seeking time to file their Reply to the Company Application No. 128/2017.
- 6. This matter was earlier listed for hearing on 13.04.2017. Time is granted to file the Reply on or before 15.05.2017, a copy in advance to be served on the other side.
- 7. During this Interregnum period, directions are given to the Respondent as under :-
 - (a) That the Order passed by the Principal Bench on 3rd March, 2016 shall be complied with and to be operated upon MMN Housing Pvt. Ltd., admittedly a new nomenclature of M/s Shelterex Housing Pvt. Ltd.
 - (b) That the Respondent/Company either in the name of M/s Shelterex Housing Pvt. Ltd. or MMN Housing Pvt. Ltd. shall maintain status quo in respect of the Shares Holding Pattern and Board Composition.
 - (c) That Interim Order and directions as passed above, shall again be reviewed on the next date of hearing.
 - Parties are directed to complete the pleadings on or before next date of hearing. Adjourned to 20th June, 2017.

Sd/

Dated: **24.04.2017**

M.K. Shrawat Member (Judicial)